

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH RESEARCH**

**LOK SABHA
UNSTARRED QUESTION NO.2106
TO BE ANSWERED ON 11TH DECEMBER, 2015**

ELECTRONIC HEALTHCARE SERVICES

2106. SHRI DINESH TRIVEDI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has formulated any guidelines/framework to regulate the Indian as well as foreign electronic healthcare service providers such as mobile applications and websites;
- (b) if so, the details and salient features thereof; and
- (c) if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH
AND FAMILY WELFARE
(SHRI SHRIPAD YESSO NAIK)**

(a) to (c): Ministry of Health & Family Welfare has notified the Electronic Health Standards (EHR) Standards in September 2013 to promote inter-operability of electronic health records. This includes various standards and guidelines for healthcare software (desktop/mobile/ website) including requirement specification and functioning of an EHR system.

Setting up of a statutory body viz. National eHealth Authority (NeHA) is also envisaged for promotion/adoption of EHR standards, to enforce privacy & security measures for electronic health data, and to regulate storage & exchange of Electronic Health Records.

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